## ACT No. VIII of 1896.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 5th March. 1896.)

An Act to provide for the establishment of bonded warehouses at places other than customs-ports, and to afford facilities for the bonding of salt in such warehouses.

WHEREAS it is expedient to provide for the establishment of bonded warehouses at places other than customs-ports, and to afford facilities for the bonding of salt in such warehouses; It is hereby enacted as follows:-

1. (1) This Act may be called the Inland Bonded Title, con-Warehouses Act, 1896.

struction an commencement.

- (2) It shall be read with, and taken as part of, the VIII of 1878. Sea Customs Act, 1878; and
  - (3) It shall come into force at once.
  - 2. Sections 5 to 7, both inclusive, of this Act Extent. shall extend only to such parts of British India as the Governor General in Council may from time to time. by notification in the Gazette of India, direct in this behalf.

## Inland Bonded Warehouses.

- 3. (1) The Inland Bonded Warehouses Act, 1887, Repeal. XXI of 1887. is hereby repealed.
- (2) The reference to that Act in section 3, clause (7), of the Cotton Duties Act, 1896, shall be read as II of 1896. if it were made to this Act.
  - 4. (1) Notwithstanding

Inland bond. ed warehouses and law applicable thereto.

- 4. (1) Notwithstanding anything contained in the Sea Customs Act, 1878, the Chief Customs-authority VIII of 1878, may from time to time, with the previous sanction of the Local Government, appoint a public or license a private warehouse at any place which is not a warehousing port, and may with the like sanction cancel such appointment or license.
- (2) In reference to such a place and a warehouse appointed or licensed thereat the provisions of the said Act with respect to the levy of customs duties on goods brought in bond from one customs-port to another, and with respect to warehousing, shall be construed as if the place were a customs-port and a warehousing port, and the warehouse a public or a private warehouse, as the case may be, appointed or licensed thereat under that Act.
- (3) All rules applicable to such warehouses, and to the weighment and removal thereto of salt, and in force at the commencement of this Act, shall remain so applicable until they shall be duly superseded or altered.
- (4) Every warehouse appointed or licensed under the provisions of the Inland Bonded Warehouses Act, XXI of 1887. 1887, shall be deemed to have been appointed or licensed under this Act.

## Salt Time-Bonds.

Conveyance of salt to inland bonded warehouses underbonds.

5. Notwithstanding anything contained in the Sea Customs Act, 1878, or in section 4 of this Act, the VIII of 1878. Chief Customs-authority may permit salt removed from ship board or from a warehouse appointed or licensed under the Sea Customs Act, 1878, to be conveved, under a bond securing the subsequent pavment of the duty leviable in respect of the salt so removed and in accordance with such rules as may be prescribed in this behalf by the Local Government. to a warehouse appointed or licensed for that purpose by the Chief Customs-authority.

Form of bond.

6. Every bond executed in accordance with the provisions of the last preceding section shall be in the

form

form hereto annexed, or, when such form is inapplic. able or insufficient, in such other form as is from time to time prescribed by the Chief Customs-authority:

Provided that the time allowed by such bond for the payment of the duty leviable on the salt included therein shall not exceed the time within which it may reasonably be expected that the whole of such salt shall have passed into consumption, and shall in no case exceed six months:

Provided, also, that the Chief Customs authority may at any time require the duty to be paid to the extent to which the salt may have been delivered from the warehouse.

7. The Local Government may, with the previous Power to sanction of the Governor General in Council, make make rules. rules, consistent with the provisions of this Act, to regulate—

- (1) the appointment or licensing of warehouses under section 5;
- (2) the inspection by Government officers of such warehouses:
- (3) the safe custody of salt in transit under the provisions of the said section;
- (4) the removal of salt from a warehouse appointed or licensed under the said section:
- (5) the nature of the security to be required from a person executing a bond in accordance with the provisions of the said section and the time and place of payment of the sum recoverable under such bond; and
- (6) generally such other matters as may be deem. ed necessary to secure the safety of the public revenue.
- 8. Nothing in section 5 or section 6 shall prevent Saving. the removal of salt in any manner in which it may for the time being be lawfully removeable under section 4.

FORM

## FORM OF BOND.

(See section 6.)

No. 189 .

We, A. B.,

now of

: and C. D.,

, of the same place, are jointly and severally bound to Her Majesty's Secretary of State for India in Council in the sum of Government rupees to be paid to the said Secretary of State in Council, for which payment we jointly and severally bind ourselves and our legal representatives.

(Date)

(Signed)

, having applied to the The above bounden officer in charge of the Custom-house at and obtained permission to lodge in a warehouse appointed or licensed under the Inland Bonded Warehouses Act, 1896, and situated at

months, , for a period of the following goods, that is to say, maunds of salt imported by sea from on and entered board of the ship in the Custom-house books as No. of the Register of goods imported by sea;

The condition of this bond is that

or their legal representatives If the said shall observe all the rules prescribed under the said Inland Bonded Warehouses Act, 1896, to be observed by the owners of goods warehoused and persons obtaining permission to warehouse goods under the provisions thereof;

or their legal repre-And if the said sentatives shall pay to the officer in charge of the , or to the Custom-house at the port of , all dues, including customs-Collector of duties or other lawful charges, which shall be demandable on the said salt or on account of penalties

incurred

incurred in respect thereto, within from the date of this bond, together with interest on every such sum at the rate of six per cent. per annum from the date of demand thereof being made in writing by the said officer in charge of the Custom-house;

And if, within the term so fixed or such further period (if any) as may be granted by the Chief Customs-authority for the payment thereof, the full amount of all customs duties and other lawful charges, penalties and interest demandable as aforesaid shall have been first paid on the whole of the said salt:

This obligation shall be void.

Otherwise, and on breach or failure in the performance of any part of this condition, the same shall be in force.

(Date) (Signed) (